

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 100/3937/2016

New Delhi, this the 20th day of December, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Sh. Rishi Kumar (Ex-Driver DTC) (42 yrs.) (Grp. C)
S/o Sh. Prem Singh,
Driver B. No. 22182, T. No. 64143,
R/o V.P.O. Mohra,
Distt. Sonepat, Haryana. ...Applicant

(Argued by : Mr. F. K. Jha, Advocate)

Versus

1. Chairman-cum-Managing Director,
DTC Headquarter, IP Estate, New Delhi-110 002.
2. Regional Manager-cum-Appellate Authority,
Through CMD-DTC, DTC Hq., IP Estate, N. Delhi.
3. The Depot Manager,
Delhi Transport Corporation,
Hari Nagar Depot-II, New Delhi. ..Respondents

(Argued by : Mr. Ajesh Luthra, Advocate)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

Arguments heard.

Vide separate detailed judgment of even date, rendered in the main case of **Krishan Vs. DTC & Ors.**, in O.A bearing No. 100/3946/2015, the instant O.A has also been partly allowed in the same manner and terms of the judgment dated 26.10.2016, passed in the case of **Hari Om Singh Vs. DTC & Ors** in O.A No. 100/2351/2015, by this Tribunal. However, the parties are left to bear their own costs.

(P.K. Basu)
Member (A)

/Mbt/

(Justice M.S. Sullar)
Member (J)
20.12.2016